

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of hearing: 19.2.2019

Petition No.40/MP/2019alongwith IA No.21/2019

Subject :Petition under Sections 73(n), 79(1)(c) and 79 (1)(f), and other applicable provisions of the Electricity Act, 2003 and in terms of Hon'ble Appellate Tribunal's order dated 1.2.2019 read with order dated 7.2.2019 in Appeal No.200/2015 and Appeal No. 201/2015

Petitioner : Talcher-II Transmission Co. Ltd.

Respondents : Power Grid Corporation of India Ltd. and others

Petition No. 41/MP/2019alongwith IA No.22/2019

Subject : Petition under Sections 73(n), 79(1)(c) and 79 (1)(f), and other applicable provisions of the Electricity Act, 2003 and in terms of Hon'ble Appellate Tribunal's order dated 1.2.2019 read with order dated 7.2.2019 in Appeal No.200/2015 and Appeal No. 201/2015

Petitioner : North Karanpura Transmission Company Ltd. (NKTCL)

Respondents : Power Grid Corporation of India Ltd. and others

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sanjay Sen, Senior Advocate, Talcher-II & NKTCL
Shri Hasan Murtaza, Advocate, Talcher-II & NKTCL

Record of Proceedings

Learned senior counsel for the Petitioners mentioned the matter and submitted that pursuant to the direction of the Appellate Tribunal for Electricity in order dated 1.2.2019 in Appeal Nos. 200/2015 and 201/2015, the Petitioners have filed the present petitions inter-alia for seeking assessment as to whether the transmission projects as a whole or in part or with modification are required and, if so what should be the scope of work and for seeking necessary advice from the CEA to assess the requirement or redundancy of the NK Transmission and Talcher-II augmentation scheme. Learned senior counsel submitted that Appellate Tribunal vide its order dated 1.2.2019 granted liberty to the Petitioners to approach the Commission for redressing their grievances. Subsequently, the Appellate Tribunal vide its order dated 7.2.2019 directed the beneficiaries not to take any coercive action for a period of two weeks to enable the Petitioners to redress their grievances before the Commission. Learned senior counsel submitted that the interim protection given by the Appellate Tribunal is expiring on 21.2.2019 and the beneficiaries may encash the Bank Guarantee.

2. Learned senior counsel submitted that the Petitioners have filed IA Nos. 21/2019

and 22/2019 restraining the LTTCs from invoking the Bank Guarantee till the disposal of the Petitions. Considering the submissions of the learned senior counsel for the Petitioners, the Commission directed the LTTCs of both the Petitions not to take any coercive measures till further order. Accordingly, the Commission disposed of the IAs No. 21/2019 and 22/2019.

3. The Petitions shall listed for hearing in due course for which separate notice will be issued

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**